

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-2608 /ND/2019

In the matter of :

Jagjot Singh Maan

Vs.

Inox FMCG Pvt. Ltd.

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 18.10.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : - Mr. Manu Yadav, Advocate
For the Respondent/Corporate Debtor : -
For the RP :

ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. Counsel for the Operational Creditor is permitted to serve private notice to the Corporate Debtor.

Put up on 02.01.2020.

- Sol -

(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

- Sol -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)